

Poonacha, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Triveni Structural Limited, for the year 1967-68.

(ii) Annual Report of the Triveni Structural Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller, and Auditor General thereon.  
[Placed in Library. See No. L. T. 1119/69].

(2) (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1967-68.

(ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1967-68, along with the audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT-1119/69].

#### KHADI AND VILLAGE INDUSTRIES COMMISSION—CERTIFIED ACCOUNTS AND AUDIT REPORT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : On behalf of Shri Raghunatha Reddy, I beg to lay on the Table :—

(1) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1965-66 together with the Audited Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(2) A statement showing reasons for delay in laying the above document.  
[Placed in Library. See No. L.T. 1120/69]

#### ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Annual Report (Hindi and English version) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1967-68. [Placed in Library. See. No. L. T. 1121/69].

#### REGISTRATION OF ELECTORS (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of the Registration of Electors (Amendment) Rules, 1969, published in Notification No. S. O. 1505 (English version) and S. O. 1506 (Hindi version) in Gazette of India dated the 21st April, 1969, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1122/69].

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 6th May, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."